

**THE CONSTITUTION OF BENCHES w.e.f 05.03.2023**

The present constitution of Benches is in accordance with Rule 1 & Rule 2 of Chapter II of the Rules of High Court at Patna.

In view of the Hon'ble Supreme Court Decision in M/s N. G. Projects vs. M/s Vinod Kumar Jain Civil Appeal No. 1846/2022), the Trade & Commerce (Works Contract– Tender and Blacklisting) matters shall be posted before a Bench of Two Judges.

S.No.	Bench	Hon'ble Judges	Case Group	Case Category
1.	DB- I	Hon'ble The Acting Chief Justice  Hon'ble Mr. Justice Madhuresh Prasad	Group-6  Group-7  Group 8  Group- 9    Group- 23  Group- 30  Group- 32(ii)  Group- 34	i) PIL matters  ii) Relating to validity of Acts, Rules & Regulations etc. of Central Government  iii) Relating to validity of Acts, Rules & Regulations etc. of State Government.  iv) Relating to all direct and Indirect Taxation etc. (Excise, Income tax, central taxation etc)- Central Statutes.  v) State Taxation matters, M.V. (Taxation)-Orders, Admission & Hearing.  vi) Company Appeals (DB)  vii) LPA  viii ) Misc Appeals (DB) (Taxation)  ix) Commercial Appellate Division Matters  x) Specially assigned matters
2.	DB-II Criminal Application Motion Bench	Hon'ble Mr. Justice A. M. Badar  Hon'ble Mr. Justice Chandra Shekhar Jha	Group- 36  Group-41  Group-53  Group-55  Group-56  Group-58	i) Supreme Court Appeals  ii) Cr. Appeal (DB) and All I.As. iii)Cr. Appeal (DB) Hearing Matter  iv) Cr. W. J. C. (DB)- BCC Act Habeas Corpus  v) Death reference  vi) Govt. Appeal (DB)  vii) Original Cr. Misc.(DB)  viii) Specially Assigned matters.

3.	<b>DB-III Civil Application Motion Bench</b>	Hon'ble Mr. Justice Ashutosh Kumar  Hon'ble Mr. Justice Harish Kumar	Group -4 Group-6 Group-10 Group-30 Group-31 Group- 32 Group- 33	i) Civil Review (DB) other than Tied up ii) Assigned PIL Matters iii) Judicial Service Matter iv) LPA v) Matrimonial Reference vi) Misc. Appeal(DB) Except Taxation vii) MJC (DB) All Matters Except Tied Up viii) Specially Assigned Matters
4.	<b>DB-IV</b>	Hon'ble Mr. Justice P. B. Bajanthari  Hon'ble Mr. Justice Arun Kumar Jha	Group-11  Group-30  Group -16	i) CAT Matters - Writ & Appeals  ii) LPA  iii) Trade & Commerce (Works Contract - Tender and Blacklisting Matters)  iv) Specially Assigned Matters
5.	<b>DB-V</b>	Hon'ble Mr. Justice Sudhir Singh  Hon'ble Mr. Justice Chandra Prakash Singh	Group- 36  Group-41  Group-53  Group-55  Group-56  Group-58	i) Supreme Court Appeals  ii) Cr. Appeal (DB) and All I.As. iii) Cr. Appeal (DB) Hearing Matter  iv) Cr. W. J. C. (DB)- BCC Act Habeas Corpus  v) Death reference  vi) Govt. Appeal (DB)  vii) Original Cr. Misc.(DB)  viii) Specially Assigned matters.
6.	<b>Special Bench (Wednesday)</b>	Hon'ble the Acting Chief Justice	Group- 35 Group-33	i) Request case ii) Specially assigned matters
7.	<b>Special Bench (Wednesday)</b>	Hon'ble Mr. Justice P. B. Bajanthr	Group- 13	i) Hearing Matters ii) Specially assigned matters
<b>Civil Benches</b>				
8.	<b>SB-I Civil</b>	Hon'ble Mr. Justice Sanjeev Prakash Sharma	Group-24, 25, 26, 27  Group -16  Group-20  Group-36	i) Company Matters ii) Original C. Misc. (Company Matters)  iii) Trade & Commerce other than Work Contract-Tender & Black Listing  iv) Industrial Disputes  v) Supreme Court Appeal  vi) Specially Assigned Matter vii) Tied up matters
9.	<b>SB- II CIVIL</b>	Hon'ble Mr. Justice Rajeev Ranjan Prasad	Group -13	i) Service Matter other than education service ii) Specially Assigned Matter iii) Tied up matters

10.	SB-III Civil	Hon'ble Mr. Justice Mohit Kumar Shah	Group 4 Group 22	i) Civil Review ii) Other Miscellaneous Matter iii) Specially Assigned Matter iv) Tied up matters
11.	SB- IV CIVIL	Hon'ble Mr. Justice Anil Kumar Sinha	Group 12 Group 14	i) Education matter ii) Education Service Matter iii) Specially assigned matter iv) Tied up matters
12.	SB- V CIVIL	Hon'ble Mr. Justice Partha Sarthy	Group 17 Group 19 Group 21	i) Land Related ii) Election iii) Environment Related iv) Specially Assigned matter v) Tied up matters
13.	SB- VI Civil	Hon'ble Mr. Justice Purnendu Singh	Group 15 Group 46	i) Retirement Benefit Matter (1st Session) ii) Anticipatory Bail (2nd Session) iii) Cr. Appeal (SJ) arising out of SC/ST Act (A. Bail) iv) Specially Assigned Matters v) Tied up matters
14.	SB- VII Civil	Hon'ble Mr. Justice Satyavrat Verma	Group 18 Group 33	i) Panchayat, Local Self Governance etc. ii) MJC- All Matters except tied up iii) Specially Assigned Matter iv) Tied up matters
15.	SB- VIII Civil	Hon'ble Mr. Justice Jitendra Kumar	Group -29 Group -32	i) First Appeal ii) Misc. Appeal (SJ) iii) Specially assigned matter iv) Tied up matters
16.	SB- IX CIVIL	Hon'ble Mr. Justice Sunil Dutta Mishra	Group- 1 Group- 2 Group- 3 Group-31 Group-38 Group-39 Group-40	i) Certificate Appeal ii) Civil Misc. iii) Civil Reference iv) Matrimonial Reference v) Test Case vi) Test Suit vii) Title Suit viii) Specially assigned matter ix) Tied up matters
17.	SB-X CIVIL	Hon'ble Mr. Justice Khatim Reza	Group-37 Group-5	i) Second Appeal ii) Civil Revision iii) Specially assigned matter iv) Tied up matters

**Criminal Benches**

18.	SB- I Criminal	Hon'ble Mr. Justice Arvind Srivastava	Group-46	i) Anticipatory Bail ii) Criminal Appeal (SJ) arising out of SC/ST Act (A.Bail) iii) Cancellation of Bail iv) Specially assigned matter v) Tied up matters
19.	SB- II Criminal	Hon'ble Mr. Justice Anjani Kumar Sharan	Group-46	i) Anticipatory Bail ii) Criminal Appeal (SJ) arising out of SC/ST Act (A.Bail) iii) Specially assigned matter iv) Tied up matters
20.	SB- III Criminal	Hon'ble Mr. Justice Prabhat Kumar Singh	Group-46 Group- 47 Group- 48	i) Anticipatory Bail ii) Criminal Appeal (SJ) arising out of SC/ST Act (A.Bail) iii) Modification(SJ) iv) Restoration(SJ) v) Specially assigned matter vi) Tied up matters
21.	SB-IV Criminal	Hon'ble Mr. Justice Nawneet Kumar Pandey	Group-46	i) Regular Bail ii) Criminal Appeal (SJ) arising out of SC/ST Act (R.Bail) iii) Specially assigned matter iv) Tied up matters
22.	SB-V Criminal	Hon'ble Mr. Justice Sunil Kumar Panwar	Group-46	i) Regular Bail ii) Criminal Appeal (SJ) arising out of SC/ST Act (R.Bail) iii) Specially assigned matter iv) Tied up matters
23.	SB- VI Criminal	Hon'ble Mr. Justice Sandeep Kumar	Group 45 Group 54	i) Quashing ii) Criminal Writ upto year 2019 iii) Specially Assigned Matter iv) Tied up matters
24.	SB- VII Criminal	Hon'ble Mr. Justice Rajesh Kumar Verma	Group-46	i) Regular Bail ii) Criminal Appeal (SJ) arising out of SC/ST Act (R. Bail) iii) Specially Assigned Matter iv) Tied up matters

25.	SB- VIII Criminal	Hon'ble Mr. Justice Rajiv Roy	Group-45	i) Quashing matters ii) Specially assigned matter iii) Tied up matters
26.	SB- IX Criminal	Hon'ble Mr. Justice Shailendra Singh	Group 46	i) Regular Bail ii) Criminal Appeal (SJ) arising out of SC/ST Act (R. Bail) iii) Specially Assigned matter iv) Tied up matters
27.	SB- X Criminal	Hon'ble Mr. Justice Alok Kumar Pandey	Group-42, 43 & 44 Group-43 Group-57 Group-59	i) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) ii) Criminal Appeal under J.J.Act iii) Govt. Appeal(SJ) iv) SLA v) Specially Assigned matter
28.	SB- XI Criminal	Hon'ble Mr. Justice Dr. Anshuman	Group 52 Group 54 Group 49	i) Criminal Revision ii) Criminal Writ from year 2020 iii) Cr. Misc. Transfer iv) Specially Assigned matter v) Tied up matters

**Note :-** 1. All motions and mentioning of D. B. Civil & Criminal side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Division Benches.

2. All motions and mentioning of S. J. matters whether Civil or Criminal, in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Single Benches dealing with the subjects as per roster and, in case of a particular subject assigned before more than one Bench, before the senior most Hon'ble Judge presiding over such Benches.

3. All matters would be listed as per roster. Tied up and part- heard matters will be listed on Wednesday in 2nd half before respective Benches, subject to any further instruction of Hon'ble Judges concerned.

4. Election Petitions under the Representation of People Act would be tried, heard and decided by the Hon'ble Judges, who has been entrusted with such petitions.

5. Civil Review Petitions, MJC (Restoration) and Cancellation of Bail in Single Judge Matters to be listed as per Tied up of the Bench Concerned / Roster of the subject matter.